

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 13
43/241/PB/2020

IN THE MATTER OF:

Rohit Khanna & Anr.

.... Applicant/petitioner

Vs.

Royce Developers Pvt. Ltd. & Ors.

.... Respondent

SECTION:

Under Section 241(1)

Order delivered on 12.03.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Alok Dhir, Ms. Varsha Banerjee, Mr. Milan Singh
Negi, Advs.

ORDER

IA-223(PB)/2020 filed in CP No. 43/241(PB)/2020.

Learned counsel for the applicant/petitioner is present. The registry is directed to issue notice to the non-applicant. Learned counsel for the applicant is permitted to send private notices by all modes and file proof along with the affidavit of service.

List the matter on 24.03.2020.

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(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)